

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

TA. No.61/3432/2020

This the 10th day of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Pradeep Kumar Member (A)**

Prof. Avtar Singh Jasrotia, Age 53 years, S/o Sh. Krishan Singh, R/o Village Seshwan Tehsil Marheen, District Kathua, A/p Residential Quarters, University of Jammu.

.....Applicant

(Mr. Rameshwar Singhf Jaishwal, Advocate)

Versus

1. University of Kashmir through its Registrar.
2. Prof. G.M. Bhat, Late haji Rasheed Bhat, Department of Geology, University of Jammu.
3. Prof. S.K. Pandita, Department of Geology, University of Jammu, C/o Registrar University of Jammu.
4. Dr. Yudhvir Singh, Department of Geology, University of Jammu, C/o Registrar University of Jammu.

..... Respondents

(Mr. Amit Gupta, AAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



1. M.A. 1593/2020 has been filed by the applicant for sending back this T.A. to the Hon'ble High Court on the ground that the matter pertains to University of Jammu which does not fall within the jurisdiction of the CAT.
2. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the respondent University of Jammu has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to University of Jammu, under the Act.
3. Heard. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to University of Jammu.
4. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter,

the case be sent back to the Registrar (Judicial), High Court of Jammu, to be listed before the appropriate Bench.



5. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu to place before the Hon'ble Bench for further orders.

6. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu 20.01.2021.

(Pradeep Kumar)
Member (A)

(Rakesh Sagar Jain)
Member (J)

Mks